

**COMMITTEE ON ABSENCE OF MEMBERS FROM
THE SITTINGS OF THE HOUSE**

(Sixteenth Lok Sabha)

FOURTH REPORT

(Presented on 25.02.2016)

The Chairperson of the Committee on Absence of Members from the Sittings of the House, having been authorised by the Committee to present the Report on their behalf, present this Fourth Report.

2. The Committee held a sitting on the 24th February, 2016.
3. The Committee considered applications for leave of absence from five members. The details of these applications and recommendations of the Committee are given in the Appendix.

P. KARUNAKARAN

Chairperson,
Committee on Absence of Members
from the Sittings of the House

NEW DELHI:

Dated the 24th February, 2016

Phalgun 5, 1937 (Saka)

APPENDIX
(*vide* para 3 of the Report)

Sl. No.	Name of Member who had applied for leave of absence	Date of application	Reason for leave	Period for which leave of absence was condoned/recommended by the Committee
1.	Shri Vinod Khanna	21.12.2015	Self-illness	21.07.2015 to 13.08.2015 = 24 days 26.11.2015 to 23.12.2015 = 28 days Total period of Leave applied= 52 days Leave recommended= 52 days
2.	Capt. Amarinder Singh	21.12.2015	Self-illness	06.05.2015 to 13.05.2015 = 08 days 21.07.2015 to 13.08.2015 = 24 days 26.11.2015 to 23.12.2015 = 28 days Total period of Leave applied= 60 days Leave recommended= 59 days#
3.	Shri S. P. Y. Reddy	22.12.2015	Self-illness	26.11.2015 to 23.12.2015 = 28 days Total period of Leave applied= 28 days Leave recommended= 28 days
4.	Shri Vithalbhai Hansrajbhai Radadiya	22.12.2015	Self-illness	08.05.2015 to 13.05.2015 = 06 days 21.07.2015 to 13.08.2015 = 24 days 26.11.2015 to 23.12.2015 = 28 days Total period of Leave applied = 58 days Leave recommended= 58 days
5.	Shri Rama Chandra Hansdah	08.12.2015 & 14.12.2015 (both received on 22.12.2015)	Under Judicial Custody	20.04.2015 to 13.05.2015 = 24 days 21.07.2015 to 13.08.2015 = 24 days 26.11.2015 to 23.12.2015 = 28 days Total period of Leave applied = 76 days \$ Leave condoned=67 days Leave recommended= 09 days

The Committee do not recommend leave for more than 59 days. Hence, the member may be granted leave for 59 days in the first instance. Capt. Amarinder Singh, MP may also be requested to apply fresh for the remaining period of 01 day.

\$ As the member, Shri Rama Chandra Hansdah, MP had completed 60 days of continuous absence on 07.12.2015 and the application for leave of absence was received on 22.12.2015, the Committee may recommend that the entire period of his absence till the date of application (i.e.14.12.2015) may be condoned and he may be granted 09 days leave for the remaining period i.e. from 15.12.2015 to 23.12.2015 by the Committee.